

**PETITION FOR SPECIAL LEAVE TO APPEAL(C) NOS. 8164 OF 2010**  
**WITH PRAYER FOR INTERIM RELIEF**

WITH  
**INTERLOCUTORY APPLICATION NOS. 5-6**  
(application for permission to file additional documents and exemption from filing official translation )

STATE OF U.P. & ORS. ETC.

...Petitioners

VERSUS

YADVENDRAM BIKARAM SINGH ETC.

...Respondents

**OFFICE REPORT**

The matters above mentioned were listed before the Hon'ble Court on 17.07.2013, when the Hon'ble Court was pleased to pass the following Order:-

“ List the matter on 18<sup>th</sup> July, 2013”

It is submitted that Mr. Abhishek Chaudhary, Advocate has on 16.01.2014 filed an application for permission to file additional documents and exemption from filing official translation which is defective for the following reasons:

1. The deficit court fee of Rs. 18 not paid.
2. Service of the aforesaid documents, on the other side is not clear to whom it has been served.

In this regard, he has been informed by this Registry's letter dated 18.01.2014, but he has not cured the defects in the matter so far. However, the aforesaid applications unregistered are being circulated with this report as the matter is shown before the Hon'ble Court for final disposal.

The matter above mentioned is therefore, listed before the Hon'ble Court with this Office Report.

Dated this the 4<sup>th</sup> day of August, 2014.

sd/-

ASSISTANT REGISTRAR

Copy to:

Mr. Abhishek Chaudhary, Advocate  
Mr. Rohit Singh, Adv.  
Mr. Rakesh K. Sharma, Adv.

ASSISTANT REGISTRAR